

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2017

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 22.2.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Lanco Amarkantak Power Limited (LAPL)

Respondents : Power Grid Corporation of India Ltd. and Others

Parties present : Shri Deepak Khurana, Advocate, LAPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to PGCIL to charge transmission charges commensurate to power being supplied from Unit-II of the Petitioner's Power Project to PTC India Limited for onward supply to Haryana Power Purchase Center i.e. 95% of 300 MW and not for the entire 300 MW. Learned counsel for the Petitioner further requested to direct PGCIL to revise the invoices and refund the excess transmission charges collected by it from the Petitioner/PTC from the date of commencement of supply of power i.e. from 5.12.2015, along with interest @ 1.50% per month in accordance with the provisions of late payment surcharge specified in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 23.3.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 17.4.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 24.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**